

(d) what steps Government propose to take to finalise those cases within a fortnight?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) No, Sir. Instructions were issued in May 1975 to complete pay-fixation immediately and pay the dues within 3 months.

(b) No such case is reported pending in the office of the Deputy Director of Education, South District.

(c) Question does not arise.

(d) Question does not arise.

Narmada Award

37. SHRI F. P. GAEKWAD: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) when the Narmada Award is expected to be given by the Tribunal; and

(b) whether Government would expedite submission of the Award in the national interest, if it is likely to be unduly delayed?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) and (b). Every effort is being made by the Tribunal to complete its work as expeditiously as possible. The Tribunal's report is likely to be available in about a year.

Butter oil from European Economic Community

38. SHRI D. B. CHANDRA GOWDA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Indian Government following the shortage of edible oil, have requested for the emergent supplies of butter oil from the European Economic Community;

(b) if so, the terms of agreement; and

(c) whether Government propose to sell it in open market and through fair price shops?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) Yes, Sir.

(b) The European Economic Community has agreed to supply 3,000 tonnes of butter oil as gift on FOB basis. The funds generated through the sale of butter oil will be utilised for an identified Cattle and Dairy Development Programme.

(c) The gift butter oil will be sold in the open market through various distribution channels like Milk schemes, Super Bazar Co-operatives etc. etc.

राजस्थान के रेगिस्तान को हरा भरा बनाना

39. श्री मोठा लाल पटेल : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजस्थान के रेगिस्तान को हरे-भरे क्षेत्र में बदलने की योजना की क्रियान्विति में कोई प्रगति हुई है जैसा कि भूतपूर्व सरकार ने राज्य से सूखा की स्थिति दूर करने का आश्वासन दिया था ;

(ख) यदि हाँ, तो योजना की रूपरेखा क्या है ; और

(ग) राजस्थान के रेतीले भाग के कब तक हरियाली में परिवर्तित हो जाने की संभावना है ?

कृषि और सिंचाई मंत्री (श्री प्रकाश सिंह बादल): (क) इस सरकार को राजस्थान के रेगिस्तानी इलाकों को हरे-भरे क्षेत्र में परिवर्तित करने के लिये पहली सरकार द्वारा दिये गये किसी आश्वासन की जानकारी नहीं है। तथापि, योजना आयोग अब न केवल राजस्थान बल्कि हरियाणा तथा गुजरात

के निकटवर्ती राज्यों में भी समग्र मरू विकास की सम्पूर्ण नीति की पुनरीक्षा कर रहा है।

(ख) और (ग), (क) में बताई गई स्थिति को देखते हुए प्रश्न नहीं उठता।

Drought in Himachal Pradesh

40. SHRI DURGA CHAND: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government are aware of acute drought conditions in certain parts of Himachal Pradesh, particularly in Kangra and Hamirpur Districts;

(b) whether the Central Government have asked the State Government to send complete report in this respect; if so, the contents thereof;

(c) steps Government have taken in this respect; and

(d) whether Government are contemplating to formulate permanent measures and scheme to mitigate drought conditions in the State; and if so, facts thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) Yes. The State Government had earlier reported that due to failure of winter rains, near drought conditions prevailed in certain parts of Himachal Pradesh, including Kangra and Hamirpur districts.

(b) Yes.

(c) and (d). The State Government are collecting relevant information and their report is still awaited.

Closure of schools in Delhi

41. SHRI MAHADEEPAK SINGH SHAKYA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether three schools i.e. D.A.V. Higher Secondary School No. 1 and 2 and Gita Higher Secondary School No. 1 in trans-yamuna area (Delhi) were closed down on 9th December, 1975 by the Education Department, Delhi Administration Delhi; and if so, what were the reasons and who was responsible for this arbitrary action;

(b) whether the authorities have restored recognition of the said schools with retrospective effect; if not the reasons why;

(c) whether the payment of salaries to the employees has been made upto date; if not the reasons therefor; and

(d) how long will it take to regularise their postings in their respective original schools?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) The schools were reported to be indulging in activities prejudicial to the maintenance of public security. The competent authorities, therefore, ordered the transfer of the students of these schools to various neighbouring Government/Municipal Corporation Delhi schools. The schools, ceased to function when their students were thus adjusted.

(b) Recognition to these schools has since been granted with effect from 28-3-1977. The question of granting recognition for the period the schools had ceased to function does not arise, under the Delhi School Education Act and Rules, 1973.

(c) The salaries of present staff of the schools has been paid up-to-date from 28-3-1977.

(d) All the employees have re-joined their respective schools with effect from 28-3-77 except 52, who were absorbed in different schools. The 52 employees will be reposted to these schools, if they and their management so desire in the very future.